

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH.

OA.No.2603 of 1997

New Delhi, this 7th January, 1998.

HON'BLE MR K. MUTHUKUMAR, MEMBER (A)
HON'BLE DR A. VEDAVALLI, MEMBER (J)

Vinod Behari
S/o Shri Ram Behari Lal
R/o Sahibabad Dist. Ghaziabad
C/o Shri Sant Lal, Advocate
C-21(B) New Multan Nagar
NEW DELHI-110056. --- Applicant

By Advocate: Shri Sant Lal

versus

1. Union of India, through
Secretary
Ministry of Communications
Department of Posts
Dak Bhawan
NEW DELHI-110001.
2. The Director Postal Services(R)
O/o the Chief Postmaster General
Delhi Circle, Meghdoot Bhawan
NEW DELHI-110001.
3. The Senior Superintendent
New Delhi Sorting Division
Meghdoot Bhawan
NEW DELHI-110001.

By Advocate: Shri K. R. Sachdeva

O R D E R (Oral)

Mr K. Muthukumar, M(A)

The learned counsel for the applicant submits that the respondents have, on their own, issued necessary orders vide Annexure R-1 that the applicant may not be retired from government service under F.R.56(J). In the light of this, the learned counsel for the applicant submits that the application has become infructuous.

Contd..?

2. Accordingly, this application is disposed of
as infructuous.

A. Vedavalli

(Dr A. Vedavalli)
Member(J)

K. Muthukumar

(K. Muthukumar)
Member(A)

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